

DIVISION BENCH  
COURT - I

O-201

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1511(KB)2019  
IA(I.B.C)/197(KB)2024,  
IA(I.B.C)/196(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	ARIZONA GLOBAL SERVICES PRIVATE LIMITED VS NEW AGE SATELLITE SERVICES PVT. LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance(via video conference/physically)**

Mr.Shourjyo Mukherjee, Adv.	] For the Liquidator
Mr.VishwarupAcharyya, Adv.	]
Mr.Swatarup Banerjee, Adv.	] For the Department of Telecom
Mr.S.k. Tiwari, Adv.	]
Ms.Shivansi Indoria, Adv.	]

**ORDER**

1. Ld. Counsel for the parties present.
2. IA(I.B.C)/196(KB)2024
  - a. This IA has been filed by the Liquidator for placing on record the Progress Report which is at Page No. 3 onwards. This IA is accompanied by the Affidavit of Liquidator which is at Page No. 13
  - b. The Progress Report is taken on record and accordingly this IA is **allowed and disposed of.**
3. IA(I.B.C)/197(KB)2024
  - a. This IA has been filed by the Liquidator seeking extension of the liquidation period by (6) six months w.e.f. 15/12/2023.
  - b. Ld. Counsel for the applicant while moving this IA has stated that he needs this time to conclude the liquidation.

- c. Time for liquidation is extended w.e.f. 15/12/2023 for a period of six months as a final extension. Liquidator to ensure that the entire process is completed within the extended period.
  - d. This IA is accordingly **allowed** and **disposed of** to the extent mentioned above.
4. Post this matter on **10.06.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**